

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 114/2018

New Delhi, this the 10th day of January, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Phool Kumar, Age 44+ years,
Driver, DTC,
S/o Shri Har Narain,
R/o VPO-Rindhana Colony,
Shadipur Julana,
Distt.Jind, Haryana. .. Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

1. Delhi Transport Corporation,
Through its Chairman-cum-Managing Director,
DTC, I.P. Estate,
New Delhi-110002.
2. The Depot Manager,
Delhi Transport Corporation,
Peera Garhi,
New Delhi-63. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the O.A. questioning the Show Cause Notice dated 12.12.2017 for which he has already submitted his reply, but the respondents have not passed any final orders.

3. In the circumstances, the O.A. is dismissed as premature. However, the applicant may avail his remedies, in accordance with law, if any final orders are passed by the respondents. No costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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